



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu  
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Notification  
Jammu, the 27<sup>th</sup> November, 2017

SRO **481** .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Duni Chand, Incharge Naib Tehsildar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of Katra.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,

NO:LD(P) 2013/01-AN

Dated: 27 -11-2017

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi.
5. Addl. Chief Executive officer, Shri Mata Vaishno Devi Shrine Board, Katra. This is with reference to his letter No. CO/P/D/Off/2637/16454-16455 dated 02-11-2017.
6. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
7. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
(Khursheed Ahmad/Bhat)  
Assistant Legal Remembrancer,